

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1449
ANSWERED ON:30.07.2003
PATIENT CARE ALLOWANCE
SURESH RAMRAO JADHAV (PATIL)

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government have withdrawn patient care allowance of certain categories of CGHS Employees ;
- (b) if so , the reasons thereof ;
- (c) whether the Government had discussed this issue with affected employees before withdrawing the same;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI. A. RAJA)

(a): Yes, Sir.

(b): An Audit Para No.10.1 of the Union Govt. (Civil) Report No.2 of 2002 of the C&AG for the year ended March, 2001 had pointed out that Patient Care Allowance (PCA) was being paid to ministerial staff of CGHS who were not working in CGHS dispensaries and were not entitled to PCA. Thus, the audit para stated that payment of PCA of Rs.34.16 lakh for the period from 29.12.98 to 28.2.2001 to such employees was incorrect.

The matter was examined by the Govt. and it was decided to stop payment of PCA to the non-entitled officials. Accordingly, orders were issued on 24.3.2003 stopping payment of PCA with effect from 1.3.2003 to the non-entitled officials. However, the said orders dated 24.3.2003 have been kept in abeyance for a period of three months vide order 2.6.2003.

(c) to (e): The Govt. had not discussed the matter with the affected employees prior to the issue of order dated 24.3.2003, as it was not considered necessary.